THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.1060/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.15.02.2020/NCLAT/UR/320

In the matter of:

Rohini Industrial Electricals Ltd. Appellant

Versus

National Textiles Corporation Ltd. Respondent

Appearance: Mr. Rohit Gandhi, Advocate for the Appellant.

12.03.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 15.02.2020 and the Office after scrutiny of the Memo of Appeal on 17.02.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 18.02.2020. The Appellant re-filed the Memo of Appeal on 05.03.2020. It is stated in the Interlocutory Application (IA) that the Appellant is running its business from Mumbai and it took some time for procurement of the documents. Hence, there is delay of ten days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar